

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 200/1997

Date of Decision: 20/3/97

T.D.Godse

Petitioner/s

Shri S.S.Karkera for Shri M.S.Karnik

Advocate for the  
Petitioner/s

V/s.

The Secretary, Ministry of Defence Respondent/s

New Delhi and 5 Ors.

Shri R.K.Shetty

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

abp.

*(B. S. Hegde)*  
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD, 4TH FLR,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 200/97

DATED THIS 20TH DAY OF MARCH, 1997.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

T.D.Godse, LHF (Retd),  
Sansari Village,  
Deolali Post,  
Nasik District, Maharashtra.

... Applicant.

By Advocate Shri Karkera for Shri M.S.Karnik  
V/S.

1. The Secretary, through the  
Ministry of Defence,  
New Delhi.
2. The Controller of Defence Accounts,  
(Pension),  
Allahabad.
3. The Controller of Defence,  
Southern Command,  
Pune - 411 001.
4. Pension Grievance Cell,  
Ministry of Defence  
206 A, Sena Bhavan,  
New Delhi - 110 011.
5. Commandant,  
Mukhayalaya Topkhana School,  
HQ, School of Artillery,  
Deolali.
6. The Flag Officer,  
Air force Station,  
No.30, Equipment Depot,  
Santacruz,  
Bombay - 400 029.

... Respondents

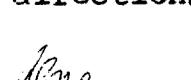
By Advocate Shri R.K.Shetty.

X O R D E R X

( Per Shri B.S.Hegde, Member (J) )

The only prayer made in the OA is to direct the respondents to take a final decision on his representation dated 26/2/92 after a period of 20 years. He submits that inter-departmental correspondence has been going on between the respondents.

In the circumstances, respondents are hereby directed to dispose of the representation of the applicant within a period of 6 months from the date of receipt of copy of this order. OA is disposed of with above direction.

  
(B. S. HEGDE)  
MEMBER (J)

abp.